#### GOVERNMENT OF INDIA MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES DEPARTMENT OF HEAVY INDUSTRY

# LOK SABHA UNSTARRED QUESTION NO.5117 TO BE ANSWERED ON 27.03.2018

Automotive Testing Agencies

# 5117. SHRI MALYADRI SRIRAM: SHRI K.R.P. PRABAKARAN:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government has the list of Automotive Testing agencies to certify automotive products in the country and if so, the details thereof;

(b) whether such agencies are following the same standards while certifying the automotive products with regard to vehicle testing and its variants and the reports are different from agency to agency and manufacturing company to company and if so, the details thereof;

(c) the reaction of the Government thereto;

(d) the manner in which the Government and allied departments determine which standards, certificates and reports of different agencies are to be followed;

(e) the authority to rectify the differences/discrepancies and the time limit for the said purpose;

(f) whether there is a huge difference in the amount of fees charged by the testing agencies and if so, the details thereof; and

(g) whether such agencies are having audit reports and if so, the details thereof?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO)

(a):There is provision under Rule 126 of Central Motor Vehicle Rules(CMVR) 1989 that every manufacturer of motor vehicles other than trailers and semi-trailers requires to submit the prototype of the vehicle to be manufactured by him for test by any of the agencies specified therein for granting a certificate in compliance of the provisions of the Central Motor Vehicles Act(CMVA) 1988 and Central Motor Vehicle Rules(CMVR) 1989. Rule 126A of CMVR requires the test agencies, referred to in Rule 126 to also conduct test on vehicles drawn from the production line of the manufacturer to verify whether these vehicles conform to the provision of Rules made under section 110 of the CMVA, 1988. The testing agencies listed under the said rule are as given below.

- 1. Vehicle Research and Development Establishment of the Ministry of Defence of the Government of India;
- 2. Automotive Research Association of India, Pune
- 3. Central Farm Machinery Testing and Training Institute, Budni (MP)
- 4. Indian Institute of Petroleum, Dehradun

- 5. Central Institute of Road Transport, Pune
- 6. International Center for Automotive Technology, Manesar
- 7. Northern Region Farm Machinery Training and Testing Institute, Hissar
- 8. Global Automotive Research Centre, Chennai

(b) to (d): All testing agencies are required to follow the same standards as notified by the Government of India under the Central motor Vehicles Rules, 1989 issued from time to time.

(e): Ministry of Road Transport and Highways is the nodal Ministry which oversees the formulation of rules / provisions under CMVR 1989.

(f) & (g): The testing charges levied by the testing agencies though competitive are expected to be in the close range. It could vary from testing agency to testing agency considering the operational costs, competencies and other considerations. All bodies receiving funding from the Government of India are subject to audit by the C&AG.

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